

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.251/RPR/2019

निर्धारण वर्ष / Assessment Year : 2017-18

M/s. Goyal Enterprises Near Chandra Complex, Gudiyari, Raipur (C.G.) - 492009 PAN : AAMFG4058J	Vs.	ACIT(Central)- 2, Raipur (C.G.)
Appellant		Respondent

Assessee by None (withdrawal application)
Revenue by Shri G.N. Singh

Date of hearing 24-11-2021
Date of pronouncement 24-11-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-3, Bhopal on 15-10-2019 in relation to the Assessment Year 2017-18.

2. Before us, the assessee has filed a letter dated 25.08.2021 seeking permission to withdraw the appeal under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

"With reference to the above subject, it is humbly submitted that, in the instant case of the appeal, the appellant prefers to settle the case under DTVS, 2020 for which the Form-3 has

been issued by the competent Authority which is enclosed for your ready reference. Moreover, as per settled tax amounting to Rs.5,36,302/- the appellant has also paid on 24.08.2021 vide challan no.00720.

In view of the above, you are requested to allow the withdrawal of the instant appeal as per conditions of the scheme and give the order for the same so that the same will be attached separately during filing of Form-4 at the earliest.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 24th November, 2021

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 24th November, 2021

Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-3, Bhopal
4. The PCIT, Central, Bhopal
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	24-11-2021	Sr.PS
2.	Draft placed before author	24-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		